

## **CURRICULUM OF REFRESHER COURSE FOR CIVIL JUDGES**

### **I. CIVIL PROCEDURE CODE**

- (i) Inherent powers
- (ii) Suits by Indigent persons – Principles and procedure
- (iii) Law of Injunction
- (iv) Res Judicata
- (v) Framing of Issues- Preliminary Issues
- (vi) How to dispose of Interlocutory applications quickly
- (vii) Decree- Preliminary Decree and Final Decree
- (viii) How to expedite Execution Proceedings

### **II. CODE OF CRIMINAL PROCEDURE**

- (i) Law relating to Bail
- (ii) Framing of Charges and its importance
- (iii) Cognizance of offences
- (iv) Trial Procedure in Criminal cases
- (v) How to prepare questions for examination of accused
- (vi) Law & Procedure relating to maintenance
- (vii) Sentencing policy
- (viii) Disposal of property
- (ix) Power to proceed against other persons appearing to be guilty of offence

### **III. EVIDENCE ACT**

- (i) Burden of proof and presumptions
- (ii) Applicability of principle of Estoppels I civil and criminal cases
- (iii) Evidentiary value of Expert's Reports

### **IV. LIMITATION ACT**

- (i) All important provisions of Limitation Act

### **V. COURT FEES ACT & SUITS VALUATION ACT**

- (i) Important aspects of both subjects

### **VI. TRANSFER OF PROPERTY ACT**

- (i) Part performance of contract
- (ii) Other relevant provisions of Transfer of Property Act

### **VII. INDIAN CONTRACT ACT**

- (i) Important provisions of Contract Act

### **VIII. INDIAN SUCCESSION ACT**

- (i) Grant of Succession Certificates

### **IX. SPECIFIC RELIEF ACT**

- (i) All important provision of Specific Relief Act

### **X. HINDU SUCCESSION ACT & HINDU MARRIAGE ACT**

- (i) A General View

**XI. MOHAMMADAN LAW**

- (i) In General

**XII. NEGOTIABLE INSTRUMENTS ACT**

- (i) Offence, Trial and Sentence

**XIII. ARMS ACT/EXCISE ACT/N.D.P.S. ACT**

- (i) Offences, Notifications and sentence under Arms  
Act/Excise Act/N.D.P.S. Act

**XIV. LAW OF PROBATION**

**XV. JUVENILE JUSTICE ACT**

- (i) The current Legal position

**XVI. LEGAL SERVICES AUTHORITIES ACT**

- (i) Legal Aid and Lok Adalat

**XVII. FORENSIC SCIENCE AND MEDICINE, SCIENCE OF HAND-  
WRITING AND FINGER PRINTS**

**XVIII. GRAM NYAYALAYA ADHINIYAM**

**XIX. OTHER TOPICS**

- (i) Natural Justice
- (ii) Interpretation of Statutes
- (iii) Environmental Laws
- (iv) Human Rights
- (v) Cyber Laws

**XX. COMPUTERS**

- (i) District Court Information System
- (ii) Concepts of Operating System
- (iii) Internet Service and E-Mail

**XXI. GENERAL**

- (i) Judicial Ethics
- (ii) How to expedite disposal of cases
- (iii) Appreciation of Evidence and Judgment writing
- (iv) Court Management & Regular Inspection of Courts
- (v) Grant of adjournments
- (vi) Departmental Enquiry
- (vii) Importance of various Returns
- (viii) Recreation Activities – Indoor-Outdoor games, Swimming, Horse riding, etc.
- (ix) Yoga classes

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